

**OFFICE OF THE  
DISTRICT & SESSIONS JUDGE  
UNAKOTI JUDICIAL DISTRICT  
K A I L A S H A H A R.**

NO.10(25)-DJ/U/2015-16 4463-74J

Dated, Kailashahar,  
The 27<sup>th</sup> July, 2016.

To

1. The Addl. District & Sessions Judge, Kailashahar/Kamalpur, Unakoti Judicial District.
2. The Civil Judge (Sr. Division) & Asstt. Sessions Judge, Kailashahar, Unakoti Judicial District.
3. The Chief Judicial Magistrate-cum-Civil Judge (Sr. Division) Unakoti Judicial District, Kailashahar.
4. The Sub-Divisional Judicial Magistrate - Cum-Civil Judge (Jr. Division), Kamalpur/Longtharai Valley/Gandacharra, Unakoti Judicial District.
5. The Civil Judge (Jr. Division)- cum- Judicial Magistrate 1<sup>st</sup> Class, Kailashahar/ Kamalpur, Unakoti Judicial District.

Subject:- Lok Savha Unstarred Question Diary **No 711** regarding "modern mode of communication" asked by Shri Asaduddin Owaisi, M.P. .

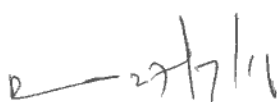
Sir,

In enclosing herewith a photo copy of letter No F.48(1)/HC/2016/13300-07 dated- 25.07.2016 along with enclosures attached for information stated therein, I am to request you to furnish the required information as regards to parts(b) (c) and (d) of the question in prescribed format to this establishment positively by tomorrow i.e. **28.07.2016** by Fax/E-mail or Special Messenger for onwards transmission of the same in consolidated form to the Hon'ble High Court of Tripura.

The matter may kindly be treated as **most urgent**.

Yours faithfully,

Enclosed: As stated above.  
3(three) Sheets.

  
DISTRICT & SESSIONS JUDGE  
UNAKOTI JUDICIAL DISTRICT  
KAILASHAHAR.

Copy to :-

1. The H/C (Sessions)/Civil Suits Clerk of District & Sessions Judge Court, Unakoti Judicial District, Kailashahar for necessary compliance.
2. The System Officer, Computer Section of the District & Sessions Judge Court, Unakoti Judicial District, Kailashahar. He is requested to upload this circular letter in the website of the District & Sessions Judge's Court.

  
DISTRICT & SESSIONS JUDGE  
UNAKOTI JUDICIAL DISTRICT  
KAILASHAHAR.

By Fax/Email/Speed Post

THE HIGH COURT OF TRIPURA  
AGARTALA

No.F.48(1)-HC/2016/ 13300 -07

From: A. Debbarma,  
Registrar (Judicial)

To

1. The District & Sessions Judge,  
West Tripura Judicial District, Agartala.
2. The District & Sessions Judge,  
Unakoti Judicial District, Kailashahar.
3. The District & Sessions Judge,  
South Tripura Judicial District, Belonia.
4. The District & Sessions Judge,  
North Tripura Judicial District, Dharmanagar.
5. The District & Sessions Judge,  
Gomati Judicial District, Udaipur.
6. The Judge, Family Court,  
Kailashahar, Unakoti Judicial District.
7. The Judge, Family Court,  
Udaipur, Gomati Judicial District.
8. The Judge, Family Court,  
Agartala, West Tripura Judicial District.

Dated, Agartala, the 25<sup>th</sup> July, 2016.

Sub: Lok Sabha Unstarred Question Diary No.711 regarding "modern mode of communication" asked by Shri Asaduddin Owaisi, M.P.

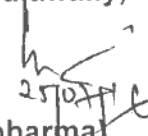
Sir,

In enclosing herewith a copy of the letter No.15018/1/14/M.Cell/e-Courts, dated 22.07.2016 as received from the Deputy Secretary (e-Courts), Government of India, Ministry of Law & Justice, Department of Justice, New Delhi on the subject cited above, I am to request you to furnish the required information to this Registry **positively by 29.07.2016 by Fax/e-mail or Special messenger** for doing the needful at this end.

The matter may kindly be treated as **MOST URGENT**.

Encl: As stated above.  
(3 sheets of Paper)

Yours faithfully,

  
(A. Debbarma)  
Registrar (Judicial)

9428



By Email/ Whatsapp

Most immediate  
Parliament Question

F. No. 15018/1/14/M.Cell/eCourts  
Government of India  
Ministry of Law & Justice  
Department of Justice

New Delhi, 22 July 2016

To

The Registrars General  
All High Courts

**Subject: Lok Sabha Unstarred question no. 711 for reply as assurance regarding modern mode of communication asked by Shri Asaduddin Owaisi, MP.**

Dear Sir / Madam,

The undersigned is directed to forward herewith a copy of the Lok Sabha Question No. 711 for answer asked by Shri Asaduddin Owaisi, MP.

In this context, it is mentioned that as regards to parts (b) (c) and (d) of the question, information related to your High Court is required and therefore, you are requested to respond in the format attached at the earliest and positively within 15 days of the date of this letter, so that the reply to the parliament question may be prepared.

Yours Sincerely,

(Dr. K S Jayachandran)  
Deputy Secretary (eCourts)  
Tel: 2307 2136

संसद प्रश्न  
प्रश्न (उत्तर)  
Mathurika  
25/07/16

100-10

Lok SABHA  
STARRED/UNSTARRED QUESTION  
NO. 711  
( POSITION)

TO BE ANSWERED ON THURSDAY, THE 21/7/16 2015.

QUESTION

REPLY

Modern Mode of Communication

711. SHRU ASADUDDIN OWAISI:

Will the Minister of LAW AND  
JUSTICE

विधि और न्याय मंत्री

be pleased to state:

(a) whether it is a fact that the Code of Civil Procedure as amended from time to time mandates the use of modern mode of communication such as speed post, e-mails etc.;

(b) if so, whether the Government is aware that courts still continue to send summonses only through process servers and delivery by hand through court staff across the country;

(c) if so, the reasons therefor;

(d) whether many High Courts have not adopted the amended provisions of Code of Civil Procedure and if so, the reasons therefor; and

(e) the steps taken/being taken by the Government to ensure that all the High Courts in the country use modern mode of communication?

PRIORITY MATTER

FORMAT FOR SENDING INFORMATION RELATED TO

LOK SABHA QUESTION No. 711

Whether Courts in your jurisdiction continue to send summons only through process servers and delivery by hand through court staff?	Reasons for sending summons through process servers and delivery by hand through court staff	Total number of courts under your jurisdiction which presently allow service of process by electronic means (courier, email, fax etc.)	Whether amended provisions of Code of Civil Procedure has been adopted by the High Court?	If no, reasons for not adopting